

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P (I.B) No.447/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19<sup>th</sup> December 2017, 10.30 A.M**

Name of the Company	Ketan Mehta -Vs- ABNM Restaurant Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	KIRAN SHARMA, Pr. CS	} Petitioner IRP	} <u>Kiran Sharma</u> 19/12/2017
2.	V.V.V. Sanyal, Advocate	} Corporate Debtor	} <u>V.V.V. Sanyal</u> 19/12/2017

**ORDER**

Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor has submitted that in this case the Hon'ble Supreme Court of India has set aside the order of the NCLT in S.L.P. But on account of closure of the Hon'ble Supreme Court, copy of the order could not be obtained. Ld. Counsel of the corporate debtor to file affidavit regarding the statements made in the Court. Directed to produce the copy of the Order.

List it on 20/12/2017.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)